

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 284**

TO BE ANSWERED ON FRIDAY, THE 21.07.2023

Appointment of Judges from Advocate Quota

†284.SHRI HANUMAN BENIWAL:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the details of the judges appointed from OBC, SC, ST categories and communities such as Jat, Gurjar, Yadav, Mali, Muslim from the advocate quota till date since the establishment of the High Court in Rajasthan;
- (b) the number of judges from the advocate quota in Rajasthan High Court at present, caste and category-wise;
- (c) whether the Government proposes to make a new policy for the selection of judges from OBC, SC, ST category even for the selection of judges of High Courts from advocate quota;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF
STATE IN THE MINISTRY OF CULTURE**

(SHRI ARJUN RAM MEGHWAL)

(a) to (e) :The data regarding Social diversity in High Court Judges has been institutionalized as per the revised Annexure (revised in 2018) wherein the recommendees have to provide details regarding their social background in the prescribed format (prepared in consultation with the Supreme Court).

Out of 39 Judges appointed in Rajasthan High Court from 2018 till 17.07.2023, 10 judges were appointed from the Bar quota. Out of these 10 judges, 7 belong to General category, and 3 (one each) from ST, OBC and Minority categories. However, no community wise data such as Jat, Gurjar, Yadav, Mali is maintained. Data regarding judges appointed prior to 01.01.2018 (revision of annexure) is not available.

Appointment of Judges of the High Courts is made under Articles 217 and 224 of the Constitution of India, which do not provide for reservation for any caste or class of persons. However, the Government is committed to social diversity in the appointment of Judges in the Higher Judiciary and has been requesting the Chief Justices of High Courts that while sending proposals for appointment of Judges, due consideration be given to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women to ensure social diversity in appointment of Judges in High Courts.
